NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No. 136/Chd/Pb/2017

In the matter of:

UCO Bank ...Petitioner-Financial Creditor

Versus

M/s Oswal Spinning & Weaving Mills Ltd.

...Respondent-Corporate Debtor

Present: Mr. R.S. Bhatia, Advocate for the petitioner.

Mr. Vaibhav Sahni, Advocate for the respondent.

Mr. Vaibhav Sahni, Advocate has filed Memo of Appearance for

the respondent and seeks time to file Power of Attorney alongwith resolution

of the Board of Director of the corporate debtor. Mr. R.S. Bhatia, learned

counsel for the petitioner submits that he will file affidavit of service in the

Registry today. Let the needful be done during course of the day.

Adjournment is requested for filing reply/objections. List the matter on

24.01.2018 for arguments. Reply/objections be filed at least two days before

the date fixed. It is made clear that no request for adjournment shall be

entertained.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

January 12, 2018